

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/1301 /A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Yupia.

Dated Guwahati, ^{13th} ~~February~~ ^{March}, 2025.

Sub:- **Withdrawal of earned leave.**

Ref:- No. HC(IB)-VIG/01/2025/157-60 Dated the 28.02.2025.

Sir,

With reference to the above, I am directed to inform you that Dr. Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh has been granted permission for **withdrawal of his earned leave from 27.02.2025 to 07.03.2025.**

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/1302-1303 /A, dated , 13-03-2025

Copy to:

1. Dr. Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh.
2. The Project Manager, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

